

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) No.276/NCLT/AHM/ 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.12.2020**

Name of the Company: KKR India Financial Services Ltd
V/s
Sintex- BAPL Ltd

Section 7 of Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2. style="text-align: center;">**ORDER**
(Through Video Conferencing)

Advocate, Mr. J.J Bhatt is present on behalf of the petitioner.

Advocate, Mr. Vishal Dave along with Advocate, Mr. Nipun Singhvi is present on behalf of the respondent is requesting time to file reply.


On perusal of the record, it is found that the respondent has not filed reply. The matter is pending since 06.08.2020. On 22.09.2020, two weeks' time was granted to file reply, again on 23.10.2020, two weeks' time was granted to file reply. Again on 10.11.2020, two weeks' time was granted to file reply. Today also learned lawyer for the respondent is requesting time to file reply. Learned lawyer appearing on behalf of the petitioner is pressing hard to proceed with the matter by closing the right of the respondent to file reply.

However, one-week time is granted to file reply, by serving an advance copy to the other side. In the event of non-filing of reply, within the stipulated time, the right to file reply will be closed.

List the matter for final hearing on 19.01.2021

Meanwhile, the parties are at liberty to file written submission 10 days before the next date of hearing.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 2nd day of December, 2020.